

SUPREME COURT OF INDIA
ADMN. MATERIAL BRANCH
TILAK MARG, NEW DELHI - 110001

F.No. 4/LCD board/2022-2023/SCI(AM)
Dated:28/01/2023

**Last date for submission of Tender is 20/02/2023
at counter no. 17 (R&I). For any query,
please contact at 011-23115864**

**NOTICE INVITING TENDERS FOR AWARDING OF RATE CONTRACT FOR CAMC OF
LCD/LED/LFD DISPLAY SCREENS WITH CONNECTED PCs AND INTERNET FACILITY
ALONG WITH 2 (TWO) DEDICATED RESIDENT ENGINEERS FOR A PERIOD OF TWO YEARS.**

Sealed tenders are invited from Delhi-NCR based dealers for entering into Comprehensive Annual Maintenance Contract (CAMC) alongwith **2 (two) dedicated Resident Engineers for a period of two years** in respect of maintenance of LCD/LED/LFD Display screens of different sizes and make with connected PC and Internet facility for displaying the item numbers of cases taken up in this Hon'ble Court as well as in the High Court of Delhi alternatively through internet and for video conferencing purpose. LCD/LED/LFD Display screens are installed in the residential office of Hon'ble Judge, Supreme Court Guest House, Registry of Supreme Court as well as in the Lawyers' Chambers. The details aforesaid mentioned LCD/LED/LFD Display screens are as under:

S.No.	Description (Type of Screen)	Manufacturer	Size (in Inch)	Qty. Nos.	Model No.	Serial No.	Location	Year
1	LCD with connected HCL CPU*	Philips	32"	4	32PFL3403/94	a) CQ5A0845003227 b) CQ5A0545003312 c) CQ5A0845003248 d) CQ5A0845003264 CPU Serial Nos. e) 3084AP387348 f) 5084AP439138 g) 5084AP439108 h) 3121AA168691	C.K.Daphtary Chambers a) 1 st Floor b) 2 nd Floor c) Press Lounge I d) SC Guest House C.K.Daphtary Chambers e) 1 st Floor f) 2 nd Floor g) Computer Cell Store h) Computer Cell Store	2008
2	LCD with connected HCL CPU*	LG	32"	1	32LH60YR	a) 003LPGE004847 CPU Serial No. b) 5084AP439490	C.K.Daphtary Chambers a) 3 rd Floor b) 3 rd Floor	2012

3	LCD with connected HCL CPU*	LG	42"	1	42LH60YR	004LPAG001552 CPU Serial No. 5084AP439125	C.K.Daphtary Chambers Ground Floor	2012
4	LCD with connected HCL CPU*	Philips	52"	1	52PFL7432/98	BZ1A0808923660 CPU Serial No. 5084AP39097	Plaza Canteen	2008
5	LCD with connected HCL CPU**	Sony	46"	1	KLV-46V400A	1201565 CPU Serial No. 5084AP439117	Outside Court no. 4	2014
6	LED with connected HCL CPU*	Samsung	55"	1	LH55MDBPL GC/XL	ZWGAH3BD600430Y CPU Serial No. 5084AP439152	Library 1	2015
7	* HCL CPU Intel Core 2 Duo e2.4 GHz, RAM DDR-II 1GB, Chipset Intel 945, Optical Drive DVD Combo, HDD 80 GB SATA, LAN- ON Board, Bluetooth Integrated, Wireless (Wi-Fi) on slot through USB, OS- Windows, Graphics Accelerator- nVidia with Mouse and Keyboard	-	-	9	-	As mentioned at S.No. 1 to 6 above	As mentioned at S.No. 1 to 7 above	2008
8	LED	Samsung	32"	4	UA32H5500	a) OAR73DAF900085T b) OAR73DBF901381P c) OAR73DBFA00282W	a) Library 2 b) Court No. 6 c) Court No. 10	2014

						d) OAR73DBF901771E	d) Court No. 13	
9	LED	Samsung	32"	1	UA32J4300	OA263ZNH602123R	A.O.R. room	2016
10	LED	Samsung	40"	2	UA40N5000	a) 067N3NCK807303V b) 067N3NCK807352H	a) SC Guest House b) SC Guest House	2018
11	LED	Sony	43"	4	KLV-43W662F	a) 8088799 b) 8039169 c) 8026607 d) 8039114	a) SC Guest House b) SC Guest House c) SC Guest House c) SC Guest House	2019
12	LED	Sony	50"	1	KLV-50W662F	a) 8034618	a) SC Guest House	2019
13	LED	Samsung	50"	3	UA50J5570	a) OARY3ZSH100285Y b) OA2Y3ZSH200444X c) OA3P3PCG600570W	a) Ladies Bar Room b) Gents Bar Room c) Museum	a) 2016 b) 2016 c) 2015
14	LED	Samsung	65"	10	LH65QBREB GCXXL	a) 0832HNGM900113Y b) 0832HNGM900141R c) 0832HNGM900125Z d) 0832HNGM900136B e) 0832HNGM900105N f) 0832HNGM900039R g) 0832HNGM900129D h) 0832HNGM900199W i) 0832HNERB00227M j) 0832HNERB00223X	a) For VC in Court 1 b) For VC in Court 7 c) For VC in Court 8 d) For VC in Court 9 e) For VC in Court 6 f) For VC in Court 4 g) For VC in Court 3 h) For VC in Court 2 i) For VC in Court 5 j) Computer Cell store	a) 2020 b) 2020 c) 2020 d) 2020 e) 2020 f) 2020 g) 2020 h) 2020 i) 2022 j) 2022
15	LED	Samsung	85"	1	QA85Q80TAK XXL	09YT3NEN900222J	Residential Office	2020
16	LCD with Thin Client PC	LG	42"	2	42LS33A	a) 410PMSA007406 b) 410PMLK007384	a) Computer Cell store b) SCBA Consultation room	2013
17	LED	LG	55"	6	55SM8100PTA	a) 101PLDX185322 b) 008PLKW231669 c) 102PLWR078225 d) 102PLFJ078203 e) 101PLAG185304 f) 102PLSY078214	a) For VC in Court 10 b) For VC in Court 11 c) For VC in Court 12 d) For VC in Court 15 e) For VC in Registrar Court no. 1 f) Computer Cell store	a) 2021 b) 2021 c) 2021 d) 2021 e) 2021 f) 2021
18	LFD	LG	43"	18	43SM5KC-BF	a) 705PMSA044062 b) 703PMBV020037 c) 705PMKT040925 d) 705PMDS040922	a) Court no. 1 b) Court no. 1 c) Court no. 2 d) Court no. 3	2017

						<ul style="list-style-type: none"> e) 705PMXY040930 f) 705PMTL040921 g) 705PMUZ040926 h) 705PMQG044060 i) 705PMEM040924 j) 705PMUZ044046 k) 705PMGJ040919 l) 705PMMC040923 m) 705PMSA040918 n) 705PMWU040929 o) 705PMLK040920 p) 705PMLK044064 q) 705PMTL044065 r) 705PMND040927 	<ul style="list-style-type: none"> e) Court no. 4 f) Court no. 5 g) Court no. 7 h) Court no. 8 i) Court no. 9 j) Court no. 11 k) Court no. 12 l) Court no. 14 m) Court no. 15 n) Court no. 16 o) Court no. 17 p) Press Lounge – 1 q) Court no. 9 (outside) r) A.K. Sen Chambers 	
19	LFD	LG	43”	3	43SM5KE-BJ	<ul style="list-style-type: none"> a) 906PMBV034429 b) 906PMZR017109 c) 906PMGJ001751 	<ul style="list-style-type: none"> a) Court R-1 b) Cafeteria near Court no. 4 c) Court R-2 	2019
20	LFD	LG	43”	2	43SM5KE	<ul style="list-style-type: none"> a) 009PMKT024461 b) 009PMRX024806 	<ul style="list-style-type: none"> a) Staging Area (near Court no. 11) b) Staging Area (between Court no. 14 & 15) 	2021
21	LFD with IP 65 compliant cabinet and acrylic sheet	LG	55”	24	55SM5KC-BF	<ul style="list-style-type: none"> a) 705KCQX15932 b) 705KCDG15938 c) 705KCRN16094 d) 705KCRN16070 e) 705KCZP15933 f) 705KCUK16110 g) 705KCTB15937 h) 705KCAS16088 i) 705KCTB16105 j) 705KCCV16099 k) 705KCGW15983 l) 705KCLH16104 m) 705KCMR16107 n) 705KCNL15919 o) 705KCDS16064 p) 70306KOR2653 q) 705KCEA16108 r) 705KCTB15985 s) 70306KOR2654 t) 705KCSF15934 u) 705KCGW15935 v) 705KCSF16102 w) 705KCDG16082 x) 705KCLH15936 	<ul style="list-style-type: none"> a) Library – 1 b) Library – 2 c) Cafeteria Near Court No. 4 d) Attorney General Gallery e) Registrar J-1 Gallery f) S.G. Gallery g) Court No. 5-Outside h) 1-B Gallery i) Court No. 11-Gallery j) Court No. 13-Gallery k) Court No. 16-Gallery l) Mini Library (Near SCBA room at Ground floor) m) Judges Library n) RK Garg Library o) Litigant Canteen p) RK Garg Chamber (opposite Counter No. 42) q) RK Jain Chamber (Next to Post Office) r) Advocate Chambers (Next to UCO Bank) s) Central Agency Lobby t) Sitalvad Chamber (Ground Floor) u) Sitalvad Chamber (First Floor) v) Sitalvad Chamber 	2017

							(Second Floor) w) Sitalvad Chamber (Third Floor) x) Sitalvad Chamber (Fourth Floor)	
22	LED	LG Monitors – Double Sided (two LG monitors installed in a single cabinet as double sided display cabinet with thin client PC in each cabinet)	19”	34	-	-	a) Court no. 1-outside b) Court no. 2-outside c) Court no. 3-outside d) Court no. 4-outside e) Court no. 5-outside f) Court no. 6-outside g) Court no. 7-outside h) Court no. 8-outside i) Court no. 9-outside j) Court no. 10-outside k) Court no. 11-outside l) Court no. 12-outside m) Court no. 13-outside n) Court no. 14-outside o) Court no. 15-outside p) Court no. 16-outside q) Court no. 17-outside	2017
23	LED	LG Monitors – Singe Sided (One LG monitors installed in a single cabinet with thin client PC in each cabinet)	19”	4	-	-	a) Court no. 7-outside b) Court no. 9-outside c) R-1 -outside d) R-2-outside	a) 2017 b) 2017 c) 2019 d) 2019
Total Display Screens				128 nos.				
Total CPU				9 nos.				

The aforesaid complete (128 nos.) of LCD/LED/LFD Display screens with connected CPUs (09 nos.) are to be covered under Comprehensive Annual Maintenance Contract which **includes repair/replacement of all spare parts, connection cords, installation of devices, drivers etc. alongwith its each plastic, glass and electronic components, cabinet and wall mounted or**

trolley stands are to be maintained on the spot itself, as and when complaint is made about defective LCD/LED/LFD Display screens, CPUs & their Internet connectivity etc.

Interested parties, if so desire, may contact Branch Officer, Admn. Materials (Maintenance) Branch (Tel.No. 011-23115864) or personally visit at Reception Counter No. 17 (R&I) on any working day between 10:30 am and 04:00 pm (except Saturdays & holidays) for any further information or through email at boamsupremecourt.sc@nic.in.

A. TENDER

1. **Two separate sealed envelopes** should be used for submitting (a) Earnest Money and (b) Tender Documents superscribing **(a)** Earnest Money for CAMC of LCD/LED/LFD Display screens with two Resident Engineers and **(b)** Tender Document for CAMC of LCD/LED/LFD Display screens with two Resident Engineers on the cover of the respective envelope.
2. **If all the envelopes are kept inside a single envelope**, it should be specifically mentioned on the cover of the envelope about its contents. Every page must be signed and stamped by the authorized official of the quoting firm, failing which it is liable to be rejected.
3. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he/she could show the same along with his own identity proof to the Reception Office of the main building of the Supreme Court of India for issuance of entry pass.
4. The tenderers are expected to examine all the instructions, Proformas' terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in every respect will be at the tenderers' risk and may result in rejection of the tender.

5. The prospective tenderer who wish to inspect all the Display Screen before submitting their quote, shall submit written request to boamsupremecourt.sc@nic.in two days prior of the proposed inspection date and such inspection shall be carried under the supervision of Computer Cell of this Registry. Further it is impressed upon that no inspection request for last date of submission of tender shall be entertained by the Registry.
6. The tender must be received not later than the date & time specified for submitting the same. In case the date of submitting the tender is declared as a holiday by the Govt. of India then the next working day of the Registry will be treated as due date of the tender

B. TERMS AND CONDITIONS

7. The Tenderers are required to quote their lowest rates for the Comprehensive Annual Maintenance Contract (inclusive all the spare parts) of (128 nos.) of LCD/LED/LFD Display screens with connected CPUs (9 nos.) alongwith its systems, cabinet and stands **(as per Annexure 'A') , including two dedicated Resident Engineers at Supreme Court of India.**
8. The rates should be valid for a minimum period of 90 days from the date of opening of tenders. The tenderer shall not be entitled during the said 90 days to revoke or cancel its tender or to vary the tender or any terms thereof.
9. After opening of tenders, the rates should be valid for a period of two years from date of awarding of the contract. Rates quoted shall include costs of commuting, all spare parts including plastic parts and no separate travelling charges shall be admissible.
10. The Registry is not bound to accept the lowest tender and reserves the right to reject or accept any or all the tenders, partly or completely, at any time, without assigning any reason thereof.

11. **The comprehensive maintenance contract includes thorough check-up, cleaning, shifting, un-instllation, re-installation** which includes overall servicing etc. without any extra cost to the Registry of the LCD/LED/LFD Display screens with connected CPUs and keeping them in an excellent and clean working condition and also to attend to the complaints of breakdown. The breakdown calls are to be effectively attended immediately on receipt of the complaint.
12. The repair of the faulty LCD/LED/LFD Display screens would be carried out on-site itself by the Resident Engineer. However, in case the equipment is not likely to be repaired within 12 (Twelve) hours, prior permission in writing shall be taken before taking the equipment to the workshop of the tenderer through Computer Cell of the Registry and an appropriate stand-by equipment shall be provided before taking any equipment for repairs until the fault is repaired and the equipment is provided for perfect use by the Registry.
13. Hypothetical or conditional tenders will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action will be taken which may include confiscation of Earnest Money Deposit or/and also debarring the tenderer from future participation.
14. The Registry will deal with the tenderer directly and no middle-men/ agents/ commission agents etc., should be asked by the tenderer to represent their cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person, organization or otherwise.
15. The tenderer shall quote rates both in figures and words with blue /black ball pen. In case of any discrepancy, the figures mentioned in words will be considered.

16. The Registry reserves the right to make any change, at any time, in the terms and conditions of the Notice Inviting Tenders and accept or reject any or all tenders wholly or partly without assigning any reason thereof.
17. The tenderer shall give an undertaking (**as per Annexure 'B'**) that the firm/Partners/Director/Proprietor has not been blacklisted and their business dealings with Central/State Government/Public Sector units/Autonomous bodies have not been banned/terminated on the account of poor performance.
18. The tenderer should have a well established workshop/infrastructure and should possess minimum three years experience including in the Government Office.
19. The tenderer should submit proof of his/her domicile in Delhi-NCR along with address of the office.
20. The tenderer should specifically state whether rates are inclusive of GST (as applicable), if not it will be deemed that rates are inclusive of GST.
21. Each tenderer has to certify that all the terms and conditions are acceptable to him/her. The Security deposit shall stand forfeited in case of breach of any of the condition.
22. During the subsistence of contract, in case of breach of any conditions or deficiency in service, the Registry has a right to terminate the contract and to entrust the work to another contractor. The loss, if any, sustained by the Registry on that account will be recovered from the tenderer
23. All the pages of tender documents submitted therein must be duly signed and stamped , failing which the offer shall be liable for rejection.
24. The Registry is not bound to accept the rates submitted by the lowest tenderer.

25. **Earnest Money Deposit - The tenderers are required to send their rates along with Demand Draft of Rs. 20,000/- (Rupees Twenty Thousand only) drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi" as Earnest Money Deposit. (Name of the firm, telephone no. and address may be indicated on the reverse side of the Demand Draft).**
26. Earnest Money Deposited by the tenderers would be returned to the unsuccessful tenderers by way of RTGS/NEFT or cheque after the contract has been finally awarded to the successful tenderer. A copy of Tenderers' cancelled cheque is required to facilitate refund of EMD amount.
27. **Resident Engineers** - The tenderer will be required to depute two full time Resident Engineers on permanent basis in the Computer Cell of Supreme Court on all working days from 09:00 A.M to 6:00 P.M. and even after 6:00PM on the occasions where Hon'ble Court is working beyond such hours from the date of awarding the CAMC. The said Engineer should have his / her **own mobile phone, tools, ladder and complete knowledge of the LCD/LED/LFD Display screens with connected CPUs, hardware, network connectivity as well as software** maintenance with at least 3 Years' Experience.
- (a) Payment of the two Resident Engineers and CAMC shall be made on quarterly basis subject to the satisfactory report received from the Computer Cell of this Registry. **Resident Engineer has to provide Quarterly Preventive Maintenance report** to the Computer Cell as per the format desired by the Computer Cell.
- (b) The Resident engineers shall be available during working hours (09:00 A.M to 6.00 P.M.) of the Registry and in case of emergency, the Resident Engineer shall have to attend to the complaints even during holidays or as desired by the Computer Cell of this Registry, the Resident Engineer shall also has to stay, until the reported problem is resolved.
- (c) Attendance of the Resident Engineer will be maintained by the Computer Cell of this Registry. In absence of the permanent deputed Resident Engineer, alternative arrangement shall have to be made by the successful bidder.

(d) The tenderer shall comply with all relevant and existing Labour Legislation and Acts, such as, Minimum Wages Act, contract Labour (Regulation & Abolition) Act, Workmen's Compensation Act, Payment of Wages Act, Provident Fund, ESI Act etc. ,as applicable. **SCI reserves the right to seek compliance certificate** to an effect that the vendor has paid minimum wages, salary to its Resident Engineers along with documentary evidence in terms of salary slips, bank statements, certificates, etc.

(e) The Registry shall have no liability, financial or otherwise for any harm/damage/injury incurred by the personnel deployed by the successful tenderer in the course of performing the work.

(f) Any loss or damage caused to any of the Registry's items by the successful tenderer while doing/performing the job will be recovered from the successful tenderer and the decision of the Registry in this regard will be final and unassailable.

(g) In order to ensure prompt services apart from above permanently deputed Engineer, the tenderer should have sufficient number of additional equally experienced and qualified staff as above to ensure immediate attending to complaints by qualified person, preferably within an hour, as and when required if the Resident Engineer will not be able to attend and set right the complaints on the same day.

(e) No person engaged by the tenderer shall claim any right of employment-contractual or otherwise-with the Supreme Court of India on the basis of this NIT.

(f) The tenderer will ensure that the staff engaged is disciplined and maintains full decorum as and when present within the Supreme Court Complex. If directed by SCI, the staff deployed by the vendor shall mark their attendance either physically or through a computer software provided by SCI.

(g) If in future, any new Display screens are installed in and around Registry which shall be under OEM warranty and are only required to be operational on daily basis. It will be responsibility of Resident Engineers to make sure such Display Screens which are being utilized in the Registry or Lawyers' Chambers or Litigant Canteen to facilitate Hon'ble Court, Lawyers, Litigants etc. are operational on day-to-day basis, irrespective of the fact that the said screen is covered under CAMC or not.

(h) The Resident Engineer shall always carry a toolkit while on duty and attending complaints, under no circumstance shall a lapse of not carrying the toolkit be accepted by the Registry.

(i) If any of the Resident Engineers deputed for maintenance of Display Boards remain on leave or absent, a suitable substitute shall immediately be provided, failing which deduction of Rs. 500/- (Rupees Five Hundred Only) per day of leave/absence of each such Resident Engineer shall be deducted from the security and/or outstanding bills of the tenderer. The decision of The Registrar, Supreme Court of India, in this regard shall be final and binding upon the tenderer.

(j) The minimum qualification possessed by the Resident Engineer should be 12th pass with an experience of not less than 3 years in display screen hardware with connected CPUs, network connectivity as well as software maintenance.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

28. **The successful tenderer shall have to deposit performance security @ 3% of total amount of the annual contract value by way of Bank Guarantee drawn in favour of “The Registrar (Admn.), Supreme Court of India, New Delhi” after adjusting EMD of Rs. 20,000/- already deposited along with tender. The Bank Guarantee will be released two months after satisfactory completion of contractual period or payment of the last CAMC bill, whichever is later.**
29. The successful tenderer will keep record for attending to the complaints mentioning date and time of receiving complaint and attending satisfactorily the said complaint. In case the complaint is not attended immediately, a penalty as deemed fit by the Competent Authority per day will be imposed on the tenderer till the same is set right. The Registry also reserves the right to terminate the services in case of deficiency of service and to entrust the award to a new service provider and the loss so caused will be recovered from the earlier service provider.

30. The successful tenderer will tenderer shall submit quarterly preventive maintenance report to the Computer Cell of this Registry.
31. The successful tenderer shall make sure, that if in future, any new Display screens are installed in and around Registry which shall be under OEM warranty and are only required to be made operational on daily basis. It will be responsibility of Resident Engineers to make sure such Display Screens which are being utilized in the Registry or Lawyers' Chambers or Litigant Canteen to facilitate Hon'ble Court, Lawyers, Litigants etc. are operational on day-to-day basis, irrespective of the fact that the said screen is covered under CAMC or not.
32. The payment of CAMC and dedicated two Resident Engineers will be made on quarterly basis after receiving satisfactory working report from the Computer Cell of this Registry. If the same is not found satisfactory, the firm will have to do the job again at its own cost. The decision of the Registry in this regard will be final and unassailable and binding on the tenderer.
33. Before taking any Display Screen unit for repair/maintenance purpose out of the Registry premises, the successful tenderer has to install/provide a replacement Display Screen of the same size of reputed make on the requisite location without any cost to the Registry.
34. If any Display Screen is declared as beyond repairable, the successful tenderer has to install/provide a replacement Display Screen of the same size of reputed make/model on the requisite location without any cost to the Registry.
35. Incoming and outgoing passes of all the equipment, tools, display screens, manpower etc. shall be made through Computer Cell of the Registry.
36. The successful tenderer has to include any type of Display Screen under CAMC on pro-rata basis during the contractual period and will have to abide by terms and conditions as may be fixed from time to time by the Registrar (Admn.), Supreme Court of India, New Delhi.

D. PENALTIES

37. If services is not made in time and the Registry is forced to procure services from open market at higher rates, the loss sustained will be deducted from the Performance Security of the tenderer or the tenderer will have to make payment of the loss caused to the Registry because of the price difference or the loss sustained will be deducted from the bill.
38. Irrespective of the fact whether the Registry gets the job done from the outside, a penalty of 1% of total cost of delayed job per hour subject to 10% of maximum will be deducted from the bill in respect of the jobs which are not done within the stipulated period. The same will not be charged if the standby arrangement is made during the prolonged repair period.
39. During the subsistence of contract, in case of breach of any conditions or deficiency in service, the Registry shall have a right to terminate the contract and to entrust the work to another contractor. The loss, if any, sustained by the Registry on that account will be recovered from the tenderer.
40. The Registry reserves the right to terminate the contract at any time during the subsistence of contract, in case of breach of any conditions, or deficiency in service, and to entrust the work to another dealer/vendor and to recover the loss, if any sustained by the Registry from the tenderer.
41. Any loss/damage sustained to the Registry's items will be recovered from the successful tenderer.
42. The performance security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein or if the work is found unsatisfactory/ not as per specifications.

E. INVITATION OF TENDER

Interested parties may send their sealed tenders in **two separate sealed envelopes** superscribing **(a)** Earnest Money for CAMC of LCD/LED/LFD Display screens with two Resident Engineers and **(b)** Tender Document for CAMC of LCD/LED/LFD Display screens with two Resident Engineers on the cover of the respective envelopes. **If the above mentioned envelopes are kept inside a single envelope**, it should be specifically mentioned on the cover of the envelope about its contents as at S.No. (a) and (b) above.

Envelopes should be addressed to Additional Registrar (AM), Supreme Court of India, New Delhi, so as to reach on or before 20/02/2023 upto 03:00 PM at Counter no. 17 (R&I) of this Registry, which may be opened on the same day i.e. 20/02/2023 at 04:00 PM in the Registry, by a Committee of Officers constituted for the purpose in the presence of the tenderers or their authorized representatives who may wish to remain present.

The **tender received after due date and/or time and/or without EMD** will not be entertained. In the first instance, envelopes containing Earnest Money will be opened and thereafter, the envelopes containing tender documents will be opened.

Sd/-
(Anil Kumar Sharma)
Additional Registrar (AM)
28/01/2023

Encls: Annexures - 'A' & 'B'

**SUPREME COURT OF INDIA
(ADMN. MATERIALS)****LAST DATE OF TENDER : 20/02/2023****PROFORMA**

Proforma to be filled by the Tenderer with Reference to Notice Inviting Tenders for Comprehensive Annual Maintenance Contract (CAMC) alongwith dedicated two resident engineers for a period of two years in respect of maintenance of LCD/LED/LFD Display screens of different sizes and make with connected PCs and Internet facility for displaying the item numbers of cases taken up in this Hon'ble Court as well as in the High Court of Delhi alternatively through internet and for video conferencing, television purpose.

1. Name of the tenderer with address :
2. Name of the contact person with
Telephone/Mobile No./Fax No./e-mail ID :
3. PAN number
(Copy to be attached) :
4. GST Registration Number
(Copy to be attached) :
5. Minimum three years experience
including in the Government Office :
6. Details of important Clients :
7. Name and Mobile No. of qualified engineers :
8. Annual turnover during last three years
(enclose audited balance sheet for 3 years) :

9. Rates of **Comprehensive AMC and two dedicated Resident Engineers** as per details below:-

S.No.	Description (Type of Screen)	Manufacturer	Size (in Inch)	Qty. Nos.	Model No.	Serial No.	Year	Cost of CAMC and two Resident Engineers (per year) + GST
1	LCD with connected HCL CPU*	Philips	32"	4	32PFL3403/94	a) CQ5A0845003227 b) CQ5A0545003312 c) CQ5A0845003248 d) CQ5A0845003264 CPU Serial Nos. e) 3084AP387348 f) 5084AP439138 g) 5084AP439108 h) 3121AA168691	2008	
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3	LCD with connected HCL CPU*	LG	42"	1	42LH60YR	004LPAG001552 CPU Serial No. 5084AP439125	2012	
4	LCD with connected HCL CPU*	Philips	52"	1	52PFL7432/98	BZ1A0808923660 CPU Serial No. 5084AP39097	2008	
5	LCD with connected HCL CPU**	Sony	46"	1	KLV-46V400A	1201565 CPU Serial No. 5084AP439117	2014	
6	LED with connected HCL CPU*	Samsung	55"	1	LH55MDBPLG C/XL	ZWGAH3BD600430Y CPU Serial No. 5084AP439152	2015	
7	* HCL CPU Intel Core 2 Duo e2.4	-	-	9	-	As mentioned at S.No. 1 to 6 above	2008	

	GHZ, RAM DDR-II 1GB, Chipset Intel 945, Optical Drive DVD Combo, HDD 80 GB SATA, LAN- ON Board, Bluetooth Integrated , Wireless (Wi-Fi) on slot through USB, OS- Windows, Graphics Accelerat or- nVidia with Mouse and Keyboard							
8	LED	Samsung	32"	4	UA32H5500	a) OAR73DAF900085T b) OAR73DBF901381P c) OAR73DBFA00282W d) OAR73DBF901771E	2014	
9	LED	Samsung	32"	1	UA32J4300	OA263ZNH602123R	2016	
10	LED	Samsung	40"	2	UA40N5000	a) 067N3NCK807303V b) 067N3NCK807352H	2018	
11	LED	Sony	43"	4	KLV-43W662F	a) 8088799 b) 8039169 c) 8026607 d) 8039114	2019	
12	LED	Sony	50"	1	KLV-50W662F	a) 8034618	2019	

13	LED	Samsung	50"	3	UA50J5570	a) OARY3ZSH100285Y b) 0A2Y3ZSH200444X c) OA3P3PCG600570W	a) 2016 b) 2016 c) 2015	
14	LED	Samsung	65"	10	LH65QBREBG CXXL	a) 0832HNGM900113Y b) 0832HNGM900141R c) 0832HNGM900125Z d) 0832HNGM900136B e) 0832HNGM900105N f) 0832HNGM900039R g) 0832HNGM900129D h) 0832HNGM900199W i) 0832HNERB00227M j) 0832HNERB00223X	a) 2020 b) 2020 c) 2020 d) 2020 e) 2020 f) 2020 g) 2020 h) 2020 i) 2022 j) 2022	
15	LED	Samsung	85"	1	QA85Q80TAK XXL	09YT3NEN900222J	2020	
16	LCD with Thin Client PC	LG	42"	2	42LS33A	a) 410PMSA007406 b) 410PMLK007384	2013	
17	LED	LG	55"	6	55SM8100PTA	a) 101PLDX185322 b) 008PLKW231669 c) 102PLWR078225 d) 102PLFJ078203 e) 101PLAG185304 f) 102PLSY078214	a) 2021 b) 2021 c) 2021 d) 2021 e) 2021 f) 2021	
18	LFD	LG	43"	18	43SM5KC-BF	a) 705PMSA044062 b) 703PMBV020037 c) 705PMKT040925 d) 705PMDS040922 e) 705PMXY040930 f) 705PMTL040921 g) 705PMUZ040926 h) 705PMQG044060 i) 705PMEM040924 j) 705PMUZ044046 k) 705PMGJ040919 l) 705PMMC040923 m) 705PMSA040918 n) 705PMWU040929 o) 705PMLK040920 p) 705PMLK044064 q) 705PMTL044065 r) 705PMND040927	2017	

19	LFD	LG	43"	3	43SM5KE-BJ	a) 906PMBV034429 b) 906PMZR017109 c) 906PMGJ001751	2019	
20	LFD	LG	43"	2	43SM5KE	a) 009PMKT024461 b) 009PMRX024806	2021	
21	LFD with IP 65 compliant cabinet and acrylic sheet	LG	55"	24	55SM5KC-BF	a) 705KCQX15932 b) 705KCDG15938 c) 705KCRN16094 d) 705KCRN16070 e) 705KCZP15933 f) 705KCUK16110 g) 705KCTB15937 h) 705KCAS16088 i) 705KCTB16105 j) 705KCCV16099 k) 705KCGW15983 l) 705KCLH16104 m) 705KCMR16107 n) 705KCNL15919 o) 705KCDS16064 p) 70306KOR2653 q) 705KCEA16108 r) 705KCTB15985 s) 70306KOR2654 t) 705KCSF15934 u) 705KCGW15935 v) 705KCSF16102 w) 705KCDG16082 x) 705KCLH15936	2017	
22	LED	LG Monitors – Double Sided (two LG monitors installed in a single cabinet as double sided display cabinet with thin client PC in each cabinet)	19"	34	-	-	2017	
23	LED	LG Monitors – Single Sided (One LG monitors	19"	4	-	-	a) 2017 b) 2017 c) 2019	

	installed in a single cabinet with thin client PC in each cabinet)					d) 2019		
A)	Cost of CAMC of above mentioned 128 nos. of Display Screens and 09 nos. of attached CPU (Per Year) inclusive repair/replacement of all spare parts, connection cords, installation of devices, drivers etc. alongwith its each plastic, glass and electronic components, cabinet and wall mounted or trolley stands.							+ GST
B)	Cost of first Resident Engineer (Per Year)							+ GST
C)	Cost of Second Resident Engineer (Per Year)							+ GST
D)	Total CAMC cost inclusive of Two Resident Engineers (Per Year)					(A+B+C)		+ GST
	Total CAMC cost inclusive of Two Resident Engineers (For Two Years)					(D x 2 years)		+ GST

10. Whether all the terms & conditions of NIT are acceptable and all pages of NIT is duly signed and stamped: Yes /No :

11. Whether EMD enclosed Yes/No, If Yes : DD No. _____ Dt. _____

Bank Name: _____

Signature with date and stamp

ANNEXURE 'B'

UNDERTAKING

I/ We undertake that the **Firm/Partner(s)/Director(s)/Proprietor(s)** has/have not been blacklisted and our business dealings with Central/State Government/Public Sector units/Autonomous bodies have not been banned/terminated on the account of poor performance.

Signature of the authorised signatory
of the firm/ company/ organisation/ with
date and rubber stamp of the tenderer.